

No. HCE 181/2019

**High Court of Karnataka
Bengaluru,
Dated: 15TH JULY 2020.**

NOTIFICATION

In view of the Government Order No. RE 158 T.N.R. 2020, dated 28.06.2020 and as per the Resolution dated 10.07.2020 of the Hon'ble Full Court, it is hereby notified that, in order to take preventive measures and to control the spreading of Novel Corona Virus (COVID-19), the High Court of Karnataka including Benches at Dharwad and Kalaburagi, as well as all the District and the Trial Courts in the State of Karnataka shall remain closed on all Saturdays from July 10th, 2020 to August 8th 2020.

BY ORDER OF THE HIGH COURT,

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**

To:-

1. The Secretary to Hon'ble the Chief Justice,
2. The Private Secretaries to all the Hon'ble Judges,
3. The Registrar, Hon'ble Supreme Court of India, New Delhi,
4. The Registrar Generals of all the High Courts,
5. The P.As to All Registrars,
6. The Directors, Karnataka Judicial Academy / Bangalore Mediation Centre / Arbitration Centre, Bengaluru,
7. The Additional Registrar Generals, High Court of Karnataka Benches at Dharwad and Kalaburagi for necessary action,

Contd.,

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8. All the Principal District and Sessions Judges in the State,
9. The Chief Secretary to the Government of Karnataka, Vidhana Soudha, Bengaluru for information,
10. The Principal Secretary to Government, Law Department, Government of Karnataka, Vidhana Soudha, Bengaluru,
11. The Member Secretary, Karnataka State Legal Services Authority, Nyayadegula, H. Siddaiah Road, Bengaluru,
12. The Secretary, High Court Legal Services Committee,
13. The Assistant Secretary, Karnataka Law Reporting Council, Bengaluru,
14. The President, Karnataka Judicial Officers Association, Bengaluru,
15. The President, Advocates' Association, High Court Buildings, Bengaluru,
16. The Chairman, Karnataka State Bar Council, Dr. Ambedkar Veedhi, Bengaluru - 560001,
17. The Advocate General in Karnataka, Bengaluru,
18. The Accountant General in Karnataka, Bengaluru,
19. All Group – 'A' and 'B' officers of this office for information and necessary action,
20. The Section Officers and concerned Heads of Branches with a direction to circulate this Notification amongst the staff working under their control,
21. The P.A. to Registrar (Judicial) with a request to circulate amongst all the Court Officers and Assistant Court Officers,
22. The Assistant Registrar / Section Officer, GOB – I and DJA – I and DJA-II for information and necessary action,
23. Notification file,
24. Office Copy.